

Court in Gayatri Laxmi Bapurao Nagpure case decided on 15.3.96 by the Bench of Hon'ble Justice Madan Mohan Panchi and K. Venkateswamy. The decision is clear. As per the judgement even on the strength on the Certificate of the first cousin, the Halba petitioner was granted Caste Certificate.

I urge upon the Central Government to intervene in the matter immediately and issue suitable instructions to the State Government in this regard.

(iii) Need to Include Rosemala in Kollam District, Kerala Under Rural Electrification Scheme

SHRI KODIKUNNIL SURESH (ADOOR) : Rosemala in Kollam District, Kerala is surrounded by thick forest. There are 300 families residing at Rosemala, more than 25 kms. away from the nearest town at Aryankevu. Most of the families belong to Scheduled Castes and Tribes.

Those families have applied for electric connections at their residences. But the Kerala State Electricity Board is asking them to pay huge amount for providing electricity. These poor people are not able to pay the amount.

The Kerala State Electricity Board has regretted to supply electricity free of cost to this area. The Forest Department has also objected under the Forest Law to lay electric lines through the forest.

I urge upon the Government of India to include Rosemala under Rural Electrification Scheme and sanction sufficient amount for the electrification of hilly, remote and backward area Rosemala, in Kulathupuzha Panchayat, Kollam district, Kerala which is under Adoor Parliamentary (reserved) Constituency. I hope that Ministry of Power would take urgent steps in its matter.

(iv) Need to Impose Ban on Import of Silk in the Country

SHRI K.H. MUNIYAPPA (KOLAR) : India is one of the major silk producing countries in the world. Karnataka produces about eighty per cent of the total quantity of silk produced in our country.

Strengely, the silk producers are not taken due care of either by the Central Government or by the States. The rates of cocoons, yarn etc., go on fluctuating and the producers are at the receiving end. In fact the rates of cocoons and yarn are very low. This is due to dumping of China silk in our markets. The import of silk particularly from China has ruined the future of our silk producers. Foreign silk which we are importing is of very low quality. That is why they are selling it here at a very low price. Indigenous silk has no demand in our country. This kind of rate tactics of some countries has affected Indian silk producers in the international market also.

It is the duty of both the Centre and the States to protect the interest of our farmers. The first and the foremost step in this direction would be to stop dumping of foreign silk yarn in our country.

I, therefore, urge upon the Central Government to completely ban import of silk without any further delay.

(v) Need to Provide Adequate Funds to State Government of Bihar for Industrial Development of Aurangabad District

[Translation]

SHRI VIRENDRA-KUMAR (SAGAR) : Aurangabad is a very backward district of Central Bihar. 95 per cent population of the district depend upon farming and labour. There is no industry in the district. Not a single industry is being set up in the Industrial Development Centre of the District as a result of which people of the district are facing starvation and unemployment. Most of the labourers of the district have to work in the industries located in Delhi and other states.

I, therefore, urge upon the Central Government to provide adequate funds to the State Government for setting up of industries in the Aurangabad Industrial Development Centre.

(vi) Need to Cater to the Demand of People of Kerala for Loan From the Credit Deposit of NRIs

[English]

SHRI A. SAMPATH (CHIRAYINKIL) : About a million people from Kerala are working abroad and earning foreign exchange to this great nation. The nationalised banks functioning in the State mobilise deposits mainly through NRI accounts and through their relatives' accounts. But the amount mobilised is not properly given for the utilisation in the State. Adequate loans are not provided to the entrepreneurs of the State and hence causes the capital dear and costly. The credit deposit ratio is staggeringly low. The money collected as deposits is being drained out of the State. I, therefore, request the Government to give appropriate directions to the bank authorities to cater to Kerala's demand for loans immediately.

(vii) Construction of Rail-cum-Road Bridge over Brahmaputra and Bogibil area in the Dibrugarh District of Assam

DR. ARUN KUMAR SARMA (LAKHIMPUR) : It is a long standing demand of the people of Assam and Arunachal Pradesh for construction of a rail-cum-road bridge over Brahmaputra and Bogibil area in the Dibrugarh district of Assam. This bridge will not only